

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 30

CP/244(MB)2023

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **13.02.2024**

NAME OF THE PARTIES: **DEVENDRAKUMAR RAMSHANKER MISHRA**

V/s

VATSHALYA DEVELOPERS PRIVATE LIMITED

Section 213 Sec. 241(1) Sec. 242(4) of the Companies Act, 2013

ORDER

Adv. Gauraj Shah a/w CS Siddharth Doshi for the Petitioner is present through VC.

Adv. Renuka Joshi holding for Adv. Chaitanya Kulkarni for Respondent is present.

Ld. Counsel for the Respondent informs that the reply was filed yesterday and the copy thereof served to the Petitioners. However, Counsel for the Petitioner informs that the reply is yet to be served to him. The Respondents are directed to serve the copy of the reply to the Counsel also. The Ad-Interim Order shall continue till next date of hearing. The Petitioner shall be at liberty to place on record the rejoinder.

List this matter on Board on **04.03.2024**.

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PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh